

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 921/2015

New Delhi, this the 19th day of December, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)
Hon'ble Mr. P. K. Basu, Member (A)**

Bal Kishan
S/o. Sh. Brahma Dutt
R/o. 7-A, Gali No. 1, N Block Extension
Mohan Garden, Uttam Nagar,
New Delhi.Applicant

(By Advocate : None)

Versus

1. Municipal Corporation (North) New Delhi
Through its Commissioner
O/o. The Municipal Corporation of Delhi
Civic Centre, J.L. Nehru Marg, New Delhi-2.
2. The Director Ayush
North Delhi Municipal Corporation,
12th Floor, Civic Centre, Delhi.
3. The Administrative Officer (Health)
Municipal Corporation Delhi
19th Floor, Health Department,
Civic Centre, J.L. Nehru Marg,
New Delhi.Respondents

(By Advocate : Mr. L. C. Rajput and Ms. Alka Sharma)

O R D E R (O R A L)

Justice M. S. Sullar, Member (J) :

On the last date of hearing i.e., on 25.10.2016, the following order was passed :-

“Arguing counsel for the applicant is stated to be busy in the Hon'ble High Court and is unable to argue the case today.

Although, no cogent ground for adjournment of this old O.A. is made out, however, in the interest of justice, last opportunity is granted to the parties, to argue the matter.

Adjourned to 19.12.2016 for arguments, at the request of learned proxy counsel for the applicant.”

2. Today again, as nobody is appearing on behalf of the applicant, to argue this matter, despite repeated calls, so, we have no option but to dismiss the instant Original Application (O.A), in default.

3. Therefore, the instant O.A is hereby dismissed in default, on account of non-prosecution.

(P. K. Basu)
Member (A)

(Justice M. S. Sullar)
Member (J)
19.12.2016

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